

Friday,
13th March, 1885

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXIV

Jan.-Dec., 1885

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Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

1885

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*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Government House on Friday, the 13th March, 1885.

P R E S E N T :

The Hon'ble J. Gibbs, C.S.I., C.I.E., *presiding*.
His Excellency the Commander-in-Chief, G.C.B., C.I.E.
Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.
The Hon'ble C. P. Ilbert, C.I.E.
The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.
The Hon'ble T. C. Hope, C.S.I., C.I.E.
The Hon'ble Sir A. Colvin, K.C.M.G., C.I.E.
The Hon'ble Amír Alf.
The Hon'ble W. W. Hunter, LL.D., C.S.I., C.I.E.
The Hon'ble H. J. Reynolds.
The Hon'ble Rao Saheb Vishvanath Narayan Mandlik, C.S.I.
The Hon'ble Peári Mohan Mukerji.
The Hon'ble H. St.A. Goodrich.
The Hon'ble J. W. Quinton.

PETROLEUM BILL, 1885.

The Hon'ble MR. GIBBS introduced the Bill to amend the Petroleum Act, 1881, and moved that it be referred to a Select Committee consisting of the Hon'ble Messrs. Ilbert, Sir S. Bayley and the Mover. He said:—"I have nothing to add to the remarks which I made when I obtained permission to introduce the Bill."

The Motion was put and agreed to.

The Hon'ble MR. GIBBS also moved that the Bill and Statement of Objects and Reasons be published in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The Motion was put and agreed to.

INDIAN SECURITIES BILL, 1885.

The Hon'ble Sir A. COLVIN introduced the Bill to amend the law relating to Government Securities, and moved that it be referred to a Select Committee

LOCAL AUTHORITIES LOAN.

[Sir A. Colvin; Mr. Hope.] [13TH MARCH, 1885.]

consisting of the Hon'ble Messrs. Ilbert, Quinton and the Mover. He said:—
 "I have nothing at present to add to the remarks I made when I asked for
 leave to introduce the Bill, beyond saying that so much of it as makes
 provision for endorsement of securities by or to officials in their public capacity
 has been omitted from the Bill as it has now been drafted; it is believed that
 any difficulties which might arise in respect of this part of the matter may be
 sufficiently met by administrative arrangements."

The Motion was put and agreed to.

The Hon'ble Sir A. COLVIN also moved that the Bill and Statement of
 Objects and Reasons be published in the local official Gazettes in English and
 in such other languages as the Local Governments think fit.

The Motion was put and agreed to.

LOCAL AUTHORITIES LOAN BILL, 1885.

The Hon'ble MR. HOPE moved for leave to introduce a Bill to amend the
 Local Authorities Loan Act, 1879. He said:—"It is proposed to construct a
 light railway in the Tanjore District of the Madras Presidency by a Company,
 the interest upon the capital to be raised by the Company for the undertaking
 being guaranteed by the Local Funds Board of Tanjore. But section 8 of the
 Local Authorities Loan Act of 1879 prohibits any local authorities from charg-
 ing the fund in any way except as provided in that Act and the rules there-
 under, and the Act and the rules that may be made under it contemplate no
 other means of charging the fund than direct borrowing on their own securities.
 It is considered desirable therefore that the Act should be so amended as to
 enable the local legislature to pass any enactment that may be necessary for
 authorising these Local Funds Boards to guarantee the interest on the capital
 required for the construction of light railways, and for regulating the terms on
 which guarantees may be given."

The Motion was put and agreed to.

The Council adjourned *sine die*.

SIMLA;
 The 4th May, 1885. }

D. FITZPATRICK,
 Secy. to the Government of India,
 Legislative Department.